

IN THE HIGH COURT OF JHARKHAND AT RANCHI

[Civil Writ Jurisdiction]

W. P. (C) No. 7067 of 2005

With

W.P. (C) No.3637 of 2005

Charusila Trust, Deoghar Petitioner(s) [W.P.(c) 7067/2005]

Sri Sri Balananda Trust, Deoghar.... .. Petitioner(s) [W.P.(c) 3637/2005]

Versus

The State of Jharkhand & Ors. Respondent(s)

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CORAM :HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through :-Video Conferencing)

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For the Petitioner(s) : Mr. Vibhor Mayank, Advocate.

For the Respondent(s) : Mr. P. C. Roy, S.C. (L& C)-I

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13 / 08.09.2021. Learned counsel, Mr. Vibhor Mayank on instruction of learned counsel for the petitioners, Mr. Rohit Roy has submitted that due to some personal difficulty of learned arguing counsel, Mr. Rohit Roy, these cases may be adjourned.

Considering the same, put up these cases on 15.09.2021.

In the meantime, Mr. P. C. Roy, learned S.C. (L& C)-I appearing for the State is directed to inquire whether the Superintendent, Jharkhand Rajya Hindu Dharmik Nyas Parishad, Qrt. No.E 2/8, Saket Nagar, Hinoo, Ranchi, PIN- 8340002 is necessary party in this Writ Petition or not?

(Kailash Prasad Deo, J.)

Sandeep/